

Subject: **Fwd: Comments on the consultation paper dt.29-01-2016 on Tariff issues in DAS**

To: Manoj Verma <manoj@traf.gov.in>

Cc: Shreya Jain <shreya@traf.gov.in>

Date: 03/11/16 07:30 PM

From: Group Captain Umesh Kumar <umesh@traf.gov.in>

for collation and uploading on monday
regds
umesh

----- Original Message -----

From: **Athappilly Jose** <akjose40@gmail.com>

Date: Mar 11, 2016 11:36:40 AM

Subject: Comments on the consultation paper dt.29-01-2016 on Tariff issues in DAS

To: pradvbcs@traf.gov.in, umesh@traf.gov.in

As a consumer and an observer of Cable TV industry from 1993 onwards, I am offering my views and suggestions on the above Consultation Paper.

1) Tariff

- a) BST should be priced at Rs.150 Max.(plus taxes) per month/per STB ie.Rs.1.5 per channel.
BST must have atleast 100 FTA channels inclusive of 5 channels of each genre with mandatory Doordharsan and Loksabha channels.
(The subscriber shall have the freedom to choose the FTA channels)
- b) Ala carte rate of one Pay channel should be priced at Rs.6 per month/ per STB uniformly across all genres (exclusive of taxes) in the RIO (In CAS, price of one a la carte channel is RS.5.35)
- c) MSO can fix minimum monthly Pay subscription not exceeding Rs,200 (plus taxes)
- d) MSO can fix the retail tariff for one a la carte channel not exceeding twice the RIO rate ie.the a la carte rate of a pay channel could be only Rs.12 maximum per month per subscriber - twice the RIO rate of Rs.6. (as per the clause of Twin conditions)
- e) The right of the subscriber to choose the channels (both FTA and PAY) should be protected, so also the right to choose the service provider - for this, STB (CPE UNIT) should be made "portable".
- f) For the speedy redressal of the complaints of the subscriber, the system of forming the Monitoring Committees at State level and District level (as per MIB order No.F 1203/1/2007-BC11 dated 19-02-2008) should be constituted.

2) RIO

Reference Interconnect offer between Broadcasters and DPO (MSO) showing Carriage and Placement fees if any, and DPO (MSO) and LCO should be given to TRAI and put in their web sites.

3) Activation and inactivation of digital signals should be entrusted to CO (LCO) only who should adhere to the directions of the Authority in these matters.

- 4) 10 % increase in Channel rates (both FTA and Pay) can be allowed every 2 years in order to meet the inflation - 5% each year

A.K.Jose

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Your Attitude, not your Aptitude, will determine your Altitude - Zig Ziglar